



The Telangana Laws (Change of Acronyms) Act, 2024

Act No. 15 of 2024

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తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
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No. 15] HYDERABAD, WEDNESDAY, AUGUST 21, 2024.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature, received the assent of the Governor on the 21st August, 2024 and the said assent is hereby first published on the 21st August, 2024 in the Telangana Gazette for general information:—

ACT No. 15 OF 2024.

**AN ACT TO CHANGE THE ACRONYMS OF THE
TELANGANA LAWS AND FOR MATTERS
CONNECTED THEREWITH OR INCIDENTAL
THERE TO.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-Fifth Year of the Republic of India, as follows:—

1. (1) This Act may be called the Telangana Laws (Change of Acronyms) Act, 2024.

Short
title and
application.

(2) It shall apply to all the laws made, adapted, enacted by the State Legislature and in force in the State of Telangana.

Definitions. 2. In this Act, unless the context otherwise requires, -

(a) "Acronym" means a word formed from the initial letters of a phrase;

(b) "Government" means the Government of Telangana;

(c) "Law" means and includes any enactment, ordinance, regulation, order, bye-law, rule, scheme, notification or other instrument, etc., made, adapted, enacted by the State Legislature and in force in the State of Telangana;

(d) "notification" means, a notification published in the Telangana Gazette and the expression 'notified' shall be construed accordingly;

(e) "TG" means Telangana;

(f) "TS" means Telangana State;

(g) Any other word or expression used or referred to in any other law for the time being in force.

Change of Acronyms. 3. In all the Laws in force in the State of Telangana, -

(1) For the acronym "TS" wherever they occur, the acronym "TG" shall be substituted.

(2) Any reference relating to the acronym in any Law including enactment, ordinance, regulation, order, bye-law, rule, scheme, notification or other instrument, etc., made thereunder both statutory and non-statutory, for the acronym "TS", read the acronym "TG" respectively.

(3) For the words "Telangana State" wherever they occur, while referring to the Laws, the word "Telangana" shall be substituted therefor.

4. The short title of every Act specified in Column (3) of the Schedule and its citation by the number and year as indicated therein shall be amended as specified in the corresponding entry in column (4) thereof and all references to any such law in any other law shall stand modified accordingly. **Schedule.**
5. (1) The Government may, from time to time, by notification in the Official Gazette, amend the Schedule. **Power of Government to amend Schedule.**
- (2) Any amendment made under sub-section (1) shall have effect as if enacted in this Act and shall come into force on the date of the notification, unless the notification otherwise directs.
6. If any difficulty arises in giving effect to the provisions of this Act, the Government may, by general or special order, published in the Telangana Gazette, make such provisions not inconsistent with the provisions of this Act, as appear to them to be necessary or expedient for the removal of the difficulty. **Power to remove difficulties.**
7. Every notification or order made under sections 5 and 6 of this Act, shall, as soon as possible after it is issued, be laid before the Legislature of the State. **Laying.**
8. For the purpose of this Act, the Telangana General Clauses Act, 1891 shall apply. **Applicability of the Telangana General Clauses Act, 1891. Act No. 1 of 1891.**

SCHEDULE

(See section 4)

Sl.No.	Year	Short Title	Short Title, Number and Year as modified / amended
(1)	(2)	(3)	(4)
1)	1956	The Telangana State Co-operative Societies (Reconstitution) Act, 1956 (Act No.XLII of 1956).	The Telangana Co-operative Societies (Reconstitution) Act, 1956 (Act No.XLII of 1956).
2)	1959	The Telangana State Legislature (Vacation of Seat on Simultaneous Membership) Act, 1959 (Act No.XII of 1959).	The Telangana Legislature (Vacation of Seat on Simultaneous Membership) Act, 1959 (Act No.XII of 1959).
3)	1963	The Telangana State Co-Operative Bank (Formation) Act, 1963 (Act No.12 of 1963).	The Telangana Co-Operative Bank (Formation) Act, 1963 (Act No.12 of 1963).
4)		Professor Jayashankar Telangana State Agricultural University Act, 1963 (Act No.24 of 1963).	Professor Jayashankar Telangana Agricultural University Act, 1963 (Act No. 24 of 1963).
5)	1976	The Telangana State Aid to Industries Act, 1976 (Act No. 53 of 1976).	The Telangana Aid to Industries Act, 1976 (Act No. 53 of 1976).
6)		The Telangana State Handloom Weavers Co-Operative Society (Formation) Act, 1976 (Act No. 54 of 1976).	The Telangana Handloom Weavers Co-Operative Society (Formation) Act, 1976 (Act No. 54 of 1976).

(1)	(2)	(3)	(4)
7)	1983	The Telangana State Handloom Weavers Co-operative Society Limited (Merger of Certain Co-operative Societies) Act, 1983 (Act No.14 of 1983).	The Telangana Handloom Weavers Co-operative Society Limited (Merger of Certain Co-operative Societies) Act, 1983 (Act No.14 of 1983).
8)	1984	The Telangana State Electricity Board (Recovery of Dues) Act, 1984 (Act No.28 of 1984).	The Telangana Electricity Board (Recovery of Dues) Act, 1984 (Act No.28 of 1984).
9)	1988	The Telangana State Council of Higher Education Act, 1988 (Act No.16 of 1988).	The Telangana Council of Higher Education Act, 1988 (Act No.16 of 1988).
10)	1989	The Telangana State Audit Act, 1989 (Act No.9 of 1989).	The Telangana Audit Act, 1989 (Act No.9 of 1989).
11)	1998	The Telangana State Minorities Commission Act, 1998 (Act No. 31 of 1998).	The Telangana Minorities Commission Act, 1998 (Act No.31 of 1998).
12)	2003	The Telangana State Commission for Scheduled Castes and Scheduled Tribes Act, 2003 (Act No.9 of 2003).	The Telangana Commission for Scheduled Castes and Scheduled Tribes Act, 2003 (Act No.9 of 2003).
13)	2007	Sri Konda Laxman Telangana State Horticultural University Act, 2007 (Act No.30 of 2007)	Sri Konda Laxman Telangana Horticultural University Act, 2007 (Act No. 30 of 2007).
14)	2014	The Telangana State Industrial Project Approval and self certification System (TS-iPASS) Act, 2014 (Act No.3 of 2014).	The Telangana Industrial Project Approval and Self Certification System (TG-iPASS) Act, 2014 (Act No.3 of 2014).

(1)	(2)	(3)	(4)
15)	2016	The Telangana State Commission for Debt Relief (Small Farmers, Agricultural Labourers and Rural Artisans) Act, 2016 (Act No.12 of 2016).	The Telangana Commission for Debt Relief (Small Farmers, Agricultural Labourers and Rural Artisans) Act, 2016 (Act No.12 of 2016).
16)	2017	The Telangana State Scheduled Castes and Scheduled Tribes Special Development Fund (Planning, Allocation and Utilization of Financial Resources Act, 2017 (Act No.18 of 2017).	The Telangana Scheduled Castes and Scheduled Tribes Special Development Fund (Planning, Allocation and Utilization of Financial Resources) Act, 2017 (Act No.18 of 2017).
17)	2018	The Telangana State Private Universities (Establishment and Regulation) Act, 2018 (Act No.11 of 2018).	The Telangana Private Universities (Establishment and Regulation) Act, 2018 (Act No.11 of 2018).
18)	2020	The Telangana State Building Permission Approval and Self Certification System (TS-bPASS) Act, 2020 (Act No. 12 of 2020).	The Telangana Building Permission Approval and Self Certification System (TG-bPASS) Act, 2020 (Act No.12 of 2020).
19)	2021	The Telangana State Prevention of Touting and Malpractices against Tourists and Travellers Act, 2021 (Act No.10 of 2021).	The Telangana Prevention of Touting and Malpractices against Tourists and Travellers Act, 2021 (Act No.10 of 2021).

R. THIRUPATHI,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.

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